

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2653

ANSWERED ON:17.08.2011

OPENCAST COAL MINES

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Will the Minister of COAL be pleased to state:

- (a) the details of opencast coal mines/projects undertaken by private contractors in the country, State-wise and company-wise;
- (b) whether the Government is encouraging opencast mining instead of deep mining and also asking contractors for opencast mining in all the subsidiaries;
- (c) if so, the details thereof and the reasons therefor and the action plan of the Government to extract coal through deep mining;
- (d) whether some of the land owners whose land was acquired for coal mining and other related works has been waiting for compensation since long;
- (e) if so, the details thereof, State-wise, company-wise and the reasons therefor; and
- (f) the time by which compensation/rehabilitation is likely to be provided to them?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a): No opencast coal mines/projects are run by private contractors in Coal India Limited (CIL). CIL engages contractors for hiring of Heavy Earth Moving Machinery (HEMM)/equipment for some operations in the mines under supervision of CIL. All mining activities are not outsourced.

(b) & (c): The system of mining is based on the techno-economic feasibility of mining the given coal deposit.

(d) & (e): The details are as under:

Company	Details
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Eastern Coalfields Limited	Some of the cases of the land owners whose land has been acquired
Central Coalfields Limited	for coal mining projects are pending due to non-submission of
Western Coalfields Limited	proper title documents by land owners, non-availability of the
Mahanadi Coalfields Limited	complete land compensation due to demand of higher rate of
	compensation beyond the provisions of the relevant Land Acquisition
	Act and demand of R&R benefits beyond the provisions of Rehabilitation
	& Resettlement (R&R) Policy of CIL. However, the land of the land
	owners who have not received compensation amount is still in their
	possession.

Northern Coalfields Limited	Some of the land owners whose land acquired for coal mining purpose
	vide Notification No.3821 dated 13.9.2006 have not been paid the
	compensation. However, land is still under their possession.

Bharat Coking Coal Limited	No such case is pending
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South Eastern Coalfields Limited	No such case is pending
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(f): The payment of land compensation / R&R benefits will be extended soon after submission of the title documents by the land owners and after acceptance of the compensation amount by the land losers.